

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

EXCISE APPEAL NO. 86519 OF 2015

(Arising out of Order-In-Appeal No. NGP/EXCUS/000/APPL/010-15-16 dated
08.04.2015 passed by Commissioner (Appeals).)

VIJAY B MITTAL

Plot no. C-67 to 63,
Additional MIDC,
Jalna-431 203.

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
SERVICE TAX, AURANGABAD**

N-5, Town Centre,
CIDCO,
Aurangabad-431 003.

WITH

EXCISE APPEAL NO. 86521 & 86681 OF 2015

(Arising out of Order-In-Appeal No. NGP/EXCUS/000/APPL/099/15-16 dated
19.05.2015 passed by Commissioner (Appeals).)

SHIV SHAKTI RE-ROLLING MILLS PVT LTD

Plot no. C-57 to 63,
Additional MIDC,
Jalna-431 203.

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
SERVICE TAX, AURANGABAD**

N-5, Town Centre,
CIDCO,
Aurangabad-431 003.

Appearance:

None for the Appellant.

Shri C.S. Vinod, Assistant Commissioner, Authorized Representative for the
Respondent.

CORAM:

**HON'BLE MR. Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)**

Date of Hearing: 23.01.2025
Date of Decision: 23.01.2025

FINAL ORDER NO :- A/85126-85128/2025.

None for the Appellant as has been the case on the last two occasions.

2. Notice sent through concerned Commissionerte has been served and
service return is received back through AR office in email attachment.

3. It seems that appellants are no more interested to pursue their appeals. Consequently, we dismiss the appeals for default and non-prosecution under Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in open court)

(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)

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